

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.30/TL/2024**

- Subject : Application under Sections 14, 15, 79(l)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Koppal-Narendra Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
- Date of Hearing : **27.2.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member
- Petitioner : Koppal-Narendra Transmission Limited (KNTL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) & 12 Ors.
- Parties Present : Shri Vishrov Mukerjee, Advocate, KNTL  
Shri Girik Bhalla, Advocate, KNTL  
Ms. Anamika Rana, Advocate, KNTL  
Shri Mohit Jain, KNTL  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking grant of a transmission licence in order to undertake the “Augmentation of transformation capacity at 400/200kV Koppal PS in Karnataka by 1x500 MVA, 400/200 kV ICT (6th)” (‘Project’) as per the Office Memorandum of CTUIL dated 2.1.2024 read with Office Order dated 28.10.2021 issued by the Ministry of Power under the Regulated Tariff Mechanism (RTM). Learned counsel further added that the CTUIL has submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. However, in the said recommendations dated 12.2.2024, CTUIL has indicated the Scheduled Commercial Operation Date (SCOD) of the Project as 30.6.2025 (i.e. 18 months from the date of issue of OM by CTUIL) by inadvertently considering the OM date as 1.1.2024 and since the OM of CTUIL is dated 2.1.2024, the SCOD of the Project works out to 1.7.2025 instead of 30.6.2025 as stated by CTUIL in its recommendations.

2. The representative of CTUIL sought liberty to examine the above aspect and consequently to rectify the same, if required.

3. After hearing the learned counsel for the Petitioner and the representative of CTUIL, the Commission ordered as under:

- (a) Admit.

(b) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

(c) CTUIL to file rectify its recommendations under Section 15(4) of the Act, if required within a week.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**